

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

CP NO.122(ND)/2015

IN THE MATTER OF:

Star Facilities Management Ltd. Applicant/petitioner
Vs.
Pro Facilities Services Pvt. Ltd. & Ors. ... Respondents

Order under Section 397/398 of the Companies Act, 2016

Order delivered on 10.07.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

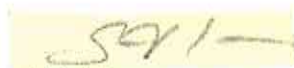
Ms. Deepa Krishan
Hon'ble Member (T)

For the Applicant/petitioners : Shri Harshit Agarwal, Advocate
For the Respondent Nos. 1 & 8: Shri Vivek Malik Mukul Thakur,
Advocate

ORDER

Learned Counsel for the respondent states that rejoinder from the petitioner has been received and has accordingly requested for short adjournment.

In view of above, hearing is deferred to 31st July, 2017.


(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT


(DEEPA KRISHAN)
MEMBER(TECHNICAL)

10.07.2017
V. Sethi